

report and to issue necessary instructions for incorporating the recommendations made in the report in the Mineral Concession Rules for mining of minor minerals under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957. The Hon'ble Supreme Court vide its order dated 27.02.2012 in IA No. 12-13 of 2011 in SLP(C) No. 19628-19629 of 2009 in the matter of "Deepak Kumar etc. vs. State of Haryana and Ors." has ordered that the State Governments and UTs should take immediate steps to frame necessary rules under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 taking, *inter-alia*, into consideration the recommendations of MoEF in its report of March, 2010.

Valuation of Scooters India Ltd.

*252. SHRI NARESH AGRAWAL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government plans to carry out any exercise for the valuation of Scooters India Limited;

(b) whether Government plans to disinvest its shares in Scooters India Limited; and

(c) if so, the details thereof,

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Sir.

(b) Scooters India Limited, Lucknow (SIL) is a public sector unit under the Ministry of Heavy Industries and Public Enterprises. Government on 19.05.2011 approved revival of SIL by transfer of entire Government equity to a suitable identified strategic partner through Department of Disinvestment (DoD). Subsequent to this, a Resolution seeking Parliamentary approval to implement Government decision was moved and listed during the Monsoon Session 2011 of the Parliament. Due to subsequent developments including improved performance of the company, the matter was reconsidered and the Resolution so introduced was withdrawn.

(c) Question does not arise.

Budgetary allocation for health sector

†*253. SHRI VIVEK GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether people across the country are very discontented with the kind of services being provided by Government on basic needs like health service;

† Original notice of the question was received in Hindi.

(b) whether budgetary allocation made under the head 'health services' by Government is too meagre;

(c) whether there is a need to increase this amount in the Budget immediately to provide better health services in Government hospitals;

(d) whether the Health Insurance Scheme should be extended to more people; and

(e) if so, Government's plan in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The delivery of health care largely rests with the States, Health being a State subject. Therefore, the provisioning for health care delivery system varies from State to State. Shortages in public health infrastructure in terms of population coverage norms, impacts the capacity to deliver adequate preventive, promotive and curative health care services. However, despite these constraints, various health initiatives taken by the Government of India under National Rural Health Mission has enabled improvement in health indicators like Infant Mortality Rate (IMR), Maternal Mortality Ratio (MMR) and Total Fertility Rate (TFR). Infant Mortality Rate (IMR) has registered a decline of 14 points from 2005 and is 44 per 1000 live births in 2011. The Maternal Mortality Ratio (MMR) in India declined from 254 per one lakh live births during the period 2004-06 to 212 per one lakh live birth in 2007-09. The Total Fertility Rate (TFR) in the country has also declined from 2.9 in 2005 to 2.5 in 2010.

(b) and (c) The allocation of funds to health sector *inter-alia* is dependent on the overall resource availability of the Government, competing sectoral priorities, as also the absorptive capacity of the system. The allocation of funds to Ministry of Health and Family Welfare has increased to Rs. 30,477 crore (BE) in 2012-13 from Rs. 26,760 crore (BE) in 2011-12. Higher availability of resources enables expansion in public health care provisioning.

(d) and (e) Government launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance including maternity benefit cover of Rs. 30,000/- per annum on family floater basis to Below Poverty Line (BPL) families (a unit of five) in the unorganised sector. The scheme became operational from 01.04.2008. The Scheme is presently being implemented in 26 States/Union Territories and more than 3.30 crore smart cards have been issued as on 19.11.2012.

The Government has been expanding the coverage of RSBY in a phased manner. Apart from BPL families, RSBY coverage has been extended to cover the following additional categories:

- (i) Building and other construction workers
- (ii) Railway porters
- (iii) Street vendors
- (iv) MGNREGA workers who have worked for more than fifteen days during preceding financial year.
- (v) Beedi workers
- (vi) Domestic workers

Abuse of ground water for industrial use

*254 SHRI D. RAJA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Wildlife Society of Odisha (WSO) has sent a complaint to the Ministry asking for an enquiry into the alleged abuse of ground water for industrial use by Jindal Steel and Power Ltd. in Odisha for its projects in Angul and Berbil;

(b) if so, the details thereof; and

(c) the details of Government's action in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests received a complaint from the Wildlife Society of Odisha (WSO) in November, 2010 regarding violation by M/s Jindal Steel and Power Ltd. (JSPL) for drawl of huge quantity of ground water by digging bore wells for construction of 6 million tonnes per annum of Integrated Steel Plant and 1000 MW Captive Power Plant at Kerjang in District Angul in Odisha. The complainant had also alleged that the environmental clearance granted to M/s JSPL on 22.2.2007 stipulates that the water would be obtained from the Brahmani River/Samal Barrage.

(c) The matter was investigated by the Ministry of Environment and Forests and it was found that M/s JSPL has obtained permission on 5th October,